

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 602
IB-242/ND/2022
RA/36/2024

IN THE MATTER OF:

M/s. Indiabulls Housing Finance Ltd.

...PETITIONER

Vs.

M/s. Gnex Projects Pvt. Ltd.

...RESPONDENT

Section

U/s 7 of IBC, 2016

Order delivered on 16.07.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Petitioner/Financial Creditor :Adv. Ritwika Nanda, Adv. Shruti
Gupta

For the Applicant :Adv. Sudiksha Saini in
RA/36/2024.

For the Respondent/Corporate Debtor :

ORDER

RA/36/2024

Ld. counsel on behalf of the Applicant and Ld. counsel on behalf of the non-applicant is present. Ld. counsel on behalf of the non-applicant submitted that the matter has been settled with the Applicant and they will appropriate reply to this application and they sought time for that purpose. Time prayed is granted. List the matter on **13.08.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)